

(a) whether it is a fact that the house owners of J.J. colonies in Delhi have no right of ownership to their houses; and

(b) if so, what Government is planning to provide ownership rights to the house owners of the said colonies?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Delhi Urban Shelter Improvement Board (DUSIB), Government of National Capital Territory of Delhi (GNCTD) has informed that house owners of J.J. Colonies in Delhi have no right of ownership on their houses as these were allotted on license fee basis. DUSIB, GNCTD has further informed that a scheme/policy for grant of ownership rights/freehold rights exists in the J.J. Resettlement colonies.

#### **Stalled housing projects**

1070. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that more than 1600 housing projects have been stalled across the country for one reason or other;

(b) if so, the details thereof;

(c) whether Government has taken any step to revive the stalled projects;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) 'Land' and 'Colonisation' are State subjects. Ministry of Housing and Urban Affairs does not maintain data of housing projects. However, this Ministry has enacted the Real Estate (Regulation and Development) Act, 2016 (RERA) to protect the interest of homebuyers. Under the provisions of RERA, the Real Estate Regulatory Authority of the concerned State/UT is required to register and regulate real estate projects and real estate agents registered under RERA. The Regulatory Authority is also required to publish and maintain a web portal, containing relevant details of all real estate projects for which registration has been given, for public viewing.

(c) to (e) The Union Cabinet has approved creation of a special window to provide last mile funding to the stressed affordable and middle-income housing projects, in the form of one or more Alternate Investment Funds ("AIFs") for funding projects that are net-worth positive, including those projects that have been declared as NPAs or are pending proceedings before the National Company Law Tribunal (NCLT) under the Insolvency and Bankruptcy Code (IBC).

#### **Allotment of houses in Gujarat to weaker section**

†1071. SHRI NARANBHAI J. RATHWA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of weaker section people in Gujarat who have been allotted houses under various schemes during the last three years;
- (b) the number of persons who do not have housing facility in Gujarat; and
- (c) the efforts being made to ensure accommodation / housing facility to one and all in Gujarat by 2022?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Ministry of Housing and Urban Affairs has allotted 24,067 houses under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and 2,01,362 houses under Pradhan Mantri Awas Yojana (Urban) to Economically Weaker Section (EWS) people during the last three years in Gujarat.

(b) Under the Pradhan Mantri Awas Yojana (Urban) [PMAY(U)], States/ UTs are required to undertake a demand assessment and validate the same to determine the requirement of houses to be covered under the Scheme. In Gujarat, a total demand of 7,76,000 houses has been assessed by the State Government.

(c) 'Land' and 'Colonization' being State subjects, it comes in the domain of States/UTs to cater to the needs of housing requirement of its citizens. Central Government through PMAY(U), creates an enabling environment for States/UTs in their efforts to meet the housing requirement and facilitate them by providing financial assistance per house as envisaged in the Scheme Guidelines. In order to achieve the goal of 'Housing for All' by the year 2022, States/UTs have been requested to strategize fast tracking in submission of project proposals to cover the remaining beneficiaries well in time.

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†Original notice of the question was received in Hindi.